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†Construction of Night Shelfers in Delhi

291. SHRI P N. RAJABHOJ: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) whether have Government given any aid to the Bharat Sewak Samaj to construct Night Shelters in Delhi for homeless labourers, and
- (b) if so, what is the number of Night Shelters so far constructed by the Bharat Sewak Samaj from out of the funds so given?

MINISTER THE DEPUTY WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) (b) Government has not given any aid to the Bharat Sewak Samaj for the construction of night shelters in Delhi. The Municipal Corporation of Delhi and the New Delhi Municipal Committee have, however, programmes for construction of night shelters involving an expenditure of Rs. 1 lakh and Rs 1.25 lakhs respectively during the year 1961-62. Financial assistance will be given by Government for undertaking these programmes.

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PAPERS LAID ON THE TABLE

REPORT OF THE INDIAN DELEGATION TO THE 18TH SESSION (MAY, 1961) OF GATT

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I lay on the Table a copy of the Report of the Indian Delegation to the 18th Session of the Contracting Parties to General Agreement on Tariffs and Trade (GATT), held in Geneva from May 15 to 19, 1961. [Placed in Library See No. LT-3181/61].

†Transferred from the 29th August, 1961.

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES. 1961

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir. I lay on the Table, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1053, dated the 19th August, 1961, Village publishing the Khadi and Industries Commission (Amendment) Rules, 1961. [Placed in Library. See-No LT-3193/61].

REPORT (1960-61) OF THE EMPLOYEES* STATE INSURANCE CORPORATION

THE DEPUTY MINISTER OF LAB-OUR (SHRI ABID ALI): Sir, I lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1960-61. [Placed in Library. See No. LT-3192/61].

LEAVE OF ABSENCE TO SHRI ANAND CHAND AND SHRIMATI RUKMINI DEVI ARUNDALE

Mr. DEPUTY CHAIRMAN: I have to inform Members that the following telegram has been received from Shri Anand Chand from Geneva:

"AM UNDER MEDICAL TREAT-MENT SINCE APRIL PLEASE GRANT LEAVE ABSENCE SABHA SESSIONS TILL END AUGUST".

Is it the pleasure of the House that permission be granted to Shri Anand Chand for remaining absent from all meetings of the House during the current session?

(No hon, Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted. I have also to inform Members that

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[Mr. Deputy Chairman.] the following letter dated the 25th August, 1961, has been received from Rukmini Devi Arundale Shrimati written from California:

"I planned to be back in Delhi early after my work here but I regret to say, I am delayed by the fact that I had to consult a Doctor as my health was not at all what it should be. Therefore, I entered a clinic for treatment which I am having. As I will be very weak to travel immediately, I will be arriving too late to attend the Rajya Sabha during this session which I now hear closes on the 8th September. Will you please give me the necessary leave?"

Is it the pleasure of the House that permission be granted to Shrimati Rukmini Devi Arundale for remaining absent from all meetings of the House during the current session?

(No hon, Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

SHRI BHUPESH GUPTA Bengal): Sir, I draw your attention to what happened in the other House as that concerns us. There was demand in the other House that the European Common Market subject should be discussed.

Mr. DEPUTY CHAIRMAN: You are having it here.

SHRI BHUPESH GUPTA: I point out that when they objected, the Speaker said that there must be a discussion. I congratulate the Speaker but I wish you had given the same ruling in this House.

MR. DEPUTY CHAIRMAN: Order. order.

THE INCOME-TAX BILL, 1961--continued

PARMA-SHRIMATI SEETA Dr. NAND (Madhya Pradesh): have great pleasure in having this opportunity to make a few remarks on this Bill. I cannot say that I lend my whole support to the Bill because I find that we have not the power to do so. Our remarks here in this House on this Bill are to be treated as mere expression of views and the Bill is to be returned. It is from that point of view that in the beginning I would like to make a few observations.

I feel that even if the power of the purse is to be with the other House, here, in our country, where we have taken our parliamentary system from England we need not exactly copy or ditto everything that regulates powers of both the Houses there. There the aristocracy, namely Lords, are the Members of the Upper House and, therefore, the people had to have the power of the purse and therefore it had to be in the Lower House or the House of Commons. In this House, we are people of the same class as the Members of the Lok Sabha. There may be indirect elections but even there. M.L.As. who elect us are also elected directly by the electorate therefore, there need not be this distinction. Even if it is necessary to put this in accordance with the Constitution, I would like to make a suggestion. If our remarks in this House have to have any value and if the debate in this House is to be of use and the money that is spent on this House is to be of use and the money that is spent on the debate is to be used for making any changes in the Billbecause that is the object of a debatethen, I would suggest that even under the present Constitution, there would be nothing wrong in making a motion for a Joint Select Committee on this type of Bill which may be a Money Bill, particularly a Bill of the type of the Income-tax Bill, so that the views of the Members of the House would be available through the Joint Select